

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.246/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2020**

Name of the Company: Ambrish Shah Sole Proprietor of ALS
South West Steel
V/s
Superdrawn Wire Industries Pvt Ltd
Section : 7 of the Insolvency and Bankruptcy Code, 2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2.

ORDER

Advocate, Mr. Rohan Luvkumar appeared for the Petitioner.

Advocate, Mr. A R Gupta appeared on behalf of the Respondent and requesting time to file reply.

The prayer is allowed.

Ten days' time is granted to the Respondent to file reply by serving an advance copy to the other side. On receipt of the reply the Petitioner is at liberty to file rebuttal documents, if any. No further time shall be granted.

List the matter on 15.10.2020


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 7th day of September, 2020


MANORAMA KUMARI
MEMBER JUDICIAL